



Central Administrative Tribunal Principal Bench, New Delhi

R.A. No.44/2020
M.A. No.463/2020
in
O.A. No.1188/2012

This the 2nd day of March 2020

Hon'ble Sri Justice L. Narasimha Reddy, Chairman
Hon'ble Mohd. Jamshed, Member (A)

Kanwal Singh s/o late Shri Badlu Ram
r/o VPO Garhi Harsaru
District Gurugram
Haryana 123505

..Applicant

Versus

1. Union of India through the Secretary
Ministry of Labour, Govt. of India
Shram Shakti Bhawan, New Delhi
2. The Additional Central Provident Fund
Commissioner (DL & UK)
Employees Provident Fund Organization
Ministry of Labour, Govt. of India
28, Community Centre
Wazirpur Industrial Area, Delhi – 110 052
3. The Regional Provident Fund Commissioner-1
Delhi North
Employees Provident Fund Organization
Ministry of Labour, Govt. of India
28, Community Centre
Wazirpur Industrial Area, Delhi – 110 052

..Respondents



O R D E R (in circulation)

Justice L. Narasimha Reddy:

Though the applicant was given ample opportunity to put forward his case, either himself or through an Advocate, he did not avail it, and the Tribunal cannot afford to have an O.A. of 2012 on its file. The record was perused, as provided for under the law, and the O.A. was decided accordingly.

2. We do not find any ground to condone the delay or to review the order. The M.A. and the R.A. are accordingly rejected, in circulation.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/sunil/